

IN THE HIGH COURT OF JHARKHAND AT RANCHI
M.A. No. 280 of 2013
With
I.A. No. 3962 of 2014

Mrs. Beena Sinha and Ors. Appellant(s)
Versus.
Eicher Motors Limited and Anr. ... Respondent(s).

CORAM: HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING.

For the appellant(s): Mr. A. K. Lall, Advocate.
For Respondent(s): Mr. Sunil Singh, Advocate.

I.A. No.3962 of 2014

07/05.04.2021: In view of the submission made by the appellant(s) and the ground assigned herein, this interlocutory application, filed for condoning the delay of 250 days in filing this appeal, is **allowed**. Consequently, the delay of 250 days in filing the instant appeal is condoned.

M.A. No. 280 of 2013

Counsels for both parties submit that the dispute between the parties can be settled before the Lok Adalat.

Considering the aforesaid submission of the parties, this matter is referred to the 'National Lok Adalat', scheduled to be held on **10th April, 2021**.